

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEFENCE RESEARCH & DEVELOPMENT ORGANISATION
LOK SABHA

UNSTARRED QUESTION NO. 3190
TO BE ANSWERED ON 13th December, 2024

JOBS OF SAFAI KARAMCHARIS IN CABS

3190. SHRI SUDAMA PRASAD:

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any step taken by the Government to ensure that 47 Safai Karamcharis working in Centre for Airborne Systems (CABS), Department of Defence R&D, DRDO who were terminated on 23.03.2024 are taken back to the duty as per direction of Karnataka Safai Karamchari Commission and instruction of Regional Labour Commissioner (Central); and
- (b) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

(a) & (b): It is informed that 47 Safai Karamcharis were hired through a Contract. They were not the permanent Government employees. The contract expired after completion of the term as per the procedure. The new contractor had the option of appointing his workers as per the contract. He exercised the option, brought some new workers and retained some of the old workers. Hence, it is reiterated that no one has been terminated by CABS, DRDO.

DRDO had informed the Karnataka Safai Karamchri Commission that CABS, DRDO has no role in selecting the Safai Karamchari and it is the responsibility of the contractor to provide Good Service for which he has the authority to appoint workers who meet his criteria.

The new Contractor has informed the Regional Labor Commissioner (Central) that, some of the old workers have been kept in new contract and the remaining have neither approached nor submitted letter seeking employment in the present contract at the time of commencement of the contract.
